

केन्द्रीय प्रशास्त्रनिक अधिकरण CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH जयपुर, न्यायपीठ

C-42, Bhagat Vatika Raj Bhawan Road, Civil Lines, Jaipur

राजाः विद्य स्वराप्तां कोई, भागान, उत्पं, -पाणाल्ला, जापपुर्

-4418 4030

निष्णुः - निर्धिक सहाप्रा के निर्ध गर्मना-प्रमू

मुक्त उपर्यंत, त्वयमान्यर्गंत उत्तान अवने निष् राजन्रित है स्मित्व कारणीया है उत्ति कार्यन्ति अवने अवनेष निष्ठा निर्देश हुआँ है कि उत्ति कार्य में उत्ता अपने मार्थ प्राचित कार्यकारी अवने पार्थी का का उत्तवश्य मार्थन दुर्गंत करें।

Regel Spanding

की शामनानिंह, मानेषु कारतीय ई हो हो। अन्न प्रमान के द्वापता के कारतीय कारतीय के कारतीय के कारतीय के कारतीय के कारतीय के कारतीय के कारती

To,

The Honourable Chairman, Central Administrative Tribunal Jaipur Banch, Jaipur Date 17-8-96

Honourable Sir,

- That I was Suspended by the learned Supdt post offices 1 SawaiMadhopur on 29-11-94 vide his memo No B2/5 (Attached)
- That my learned Supdt failed to issue charge-sheet upto 2-17-8-96. against me (i.e.) I year 8 Months 18 days)
- That my suspension is "totally baseless" "Un-reasonable" 3and "without material".
 - That my learned Supdt. has not applied his mind. He was 4directed for suspension by the Honourable C.P.M.G.Jaipur.
- That on inquiry was ordered by Honourable C.P.M.G. Jaipur, 5on the eve of conducting the enquiry, a darogatory remark was made on me by the enquiry officer to achive the particular object .
- 6-That the relivent Honouable C.P.M.G. Jaipur letter was not allowed to see me by enquiry officer.
- 7-That I was made "Scapegoat" to save the erring officers".

Suspendion period Honourable Sir I be rainstated before retirement i.e. 31-7-1997 be " wholly un-justified", Cost of court expenditure Rs. 2000/- be given .

I have to honour to remain.

Your Honour's most obediently

(S.S. Kaushik)

Public Relation Inspector under suspension. SawaiMadhopur.Raj.

Received by post i cheque Rssof-Received by post i cheque Rssof-20186 No. 325

DE, ARTMENT OF POSTS , INDIA

Office of the Supdt. of Post Offices, Sawaimadhopur Division, Sawaimadhopur 322 001

Memo No. B2/5

Dated at SWM the, 29/11/94

Order

Whereas a disciplinary proceeding against Shri S.S.Kaushik, PRI(P) Sawaimadhopur HO is contemplated.

Now therefore, the undersigned in exercise of the rowers conferred by Sub Rule (1) of Rule 10 of the Central Civil Service (Classification, Control and Appeal) Rules 1965, hereby places the said Shri S.S.Kaushik under suspension with immediate effect.

It is further ordered that during the period that this order shall remain in force the head quarters of Shri S.S.KAUSHIK PRI(P) Sawaimadhopur HO should be Sawaimadhopur and the said Shri S.S.Kaushik shall not leave the Head quarter without obtaining the prior permission of the undersigned.

(M.R. Damba)
Supdt. of Post Offices
Sawaimadhopur Division
Sawaimadhopur 322 001

Copy to:-

1. Shri S.S.Kaushik; PRI(P) Sawaimadhopur HO. Orders regarding subsistance allowance admissible to him during the period of his suspension will issue separately.